SI NO Employee's Provident Fund Organization
State Tax (Represented by Assistant Commissioner)
SST and Central Excise (Represented by Assistant Commissioner) TOTAL Details of Claimant CENTRAL GOVERNMENT
State Commercial tax
GST and Central Excise
Central Government Date of Receipt Date of Claim Received Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016 Name of the Corporate Dabtor: Padmandovi Sugars Limited (IN LIQUIDATION) CIN : U15421TN1995PLC029913

Date of commencement of CIRP: 15th October 2018; Date of commencement of Liquidation: 20th April 2021. Amount Claimed LIST OF STAKEHOLDERS as on 6th May 2025, NCLT taken on record date: 03rd June 2025 3,18,36,544 3,08,48,871 2,28,52,83,557 2,34,96,70,103 Annexure 7 - List of operational creditors (Government dues) Amount of claim
admitted 17,01,131 3,18,36,544 3,08,48,857 3,08,48,857 5,51,81,726 11,95,68,258 Nature of Claim Unsecured
Unsecured
Unsecured
Unsecured Details of Claim admitted Amount covered by security interest Amount covered by guarantee Whether related party? % of voting share in SCC, if applicable 0.02% 0.38% 0.37% 0.65% 1.42% Amount of Contigent Claim Amount of any mutual dues, that may be set-off Amount of claim not admitted 2,23,01,01,831.00 2,23,01,01,845.00 Amount of claim under Remarks, if Note 2 Note 3

L. Calmant submitted claim form, dated 15th July 2021, for Rs. 2,21,59,044/. Erswhile liquidator rejected the claim as it was submitted beyond the due date. Against the rejection, the daimant filed an application in NCT in which they had revised their claim amount to Rs. 3,7,18,30,74. Pursuant to the directions of Hon'ble NCT in Mp(BC)/794/CHE/2021 dated 25th February 2022, wherein the delay in submission of claim was condoned, thereafter Erswhile Liquidator admitted the entire claim amount.

3. Claimant submitted claim form, dated 1st July 2021 for 8s, 228,52,83,537/. Erstwhile liquidator rejected the claim as It was submitted beyond the due date. Against the rejection, the claimant field an application in NCIT. Pursuant to the directions of Horribe NCIT in IA/IBC/(2685/CHE/2021 dated 25th February 2022 wherein the claim requesting to dearly in submission of claim was condended. In connection to this Erstwhile liquidator sent an email to the claimant requesting to dearly the difference in computation sheet and provisionally admitting their claim to the extent of 8s, 228,43,440/p., subject to the release of data/hornent made the Calimant (i.e., Income Tax department) and the outcome of any cases personnel of 8rds, or country fruince. Income the submitted of the computation sheet and the control of 8rds. 252,143,440/p., subject to the release of 4th Actionment made the Calimant (i.e., Income Tax department) and the solicit of the claim by admitting their claim only to the extent of 8s, 353,51,726/. The balance of 8rd, was rejected pertaining to the PY 2017-18 and PY 2018-19 2. Claimant submitted claim form, dated 8th October 2027, for Rs: 3,08,48,6717-Erstwhile Hquidator rejected the claim as submitted beyond the due date. Against the rejection, the claimant filed an application in NCUT. Pursuant to the directions of Houtbe NCUT. in LAIBG/2006/CRE/2022 dated 07th November 2022, wherein the delay in submission of distinguistic condoned. However, the claim was neither admitted nor rejected by the erstwhile injudator. Subsequently present Equidator has now adjudicated the claim based on additional documents submitted by the claimant. In the claim form, the claimant has stated that the claim its submitted without prejudice to encumbrance in favour of the department vide Na. No. 320(1)/2018, 23rd Aug. 2018. In connection to this Equidator in his claim determination note has informed that consequent to the admission of the claim the attachment made by the claimant (le., GST and Central Excise department) on the assets of the Corporate Debtor shall cease to have effect.

FOR PADMAADEVI SUGARS LIMITED

Liquidator Regn. No. IBBI/IPA-002/IP-N00098/2017-18/10241

S. Rajendran